

Annexure "A"

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9

31ST AUGUST, 2006

SERIES I No. 22

Notification

DAC/5/EST/160/Schemes/06

The Government of Goa is pleased to frame the following scheme i.e.:

1) *Short title and commencement.*- (i) This scheme shall be called "Kala Sanman Scheme, 2006".

(ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2012.

2) *Introduction.*- The Government of Goa has designed this scheme, to grant financial assistance to eminent artists who are in indigent circumstances as token of respect to them in their contribution in the field of Art & Culture.

3) *Objectives.*- The objectives of the scheme are as follows

(i) To give financial support to the artists in indigent circumstances.

(ii) To grant monthly financial assistance to the artists who are in indigent conditions to meet their daily needs.

(iii) To recognize the contribution of artists in the field of Art & Culture.

4) *Eligibility.*- (i) Any artist who is in indigent condition is eligible for assistance under this scheme.

(ii) Except the recipient of 'State Cultural Award' no artist shall be eligible under this scheme who has not attained the age of 58 years. (However, this condition can be relaxed by Task Force Committee in deserving cases).

(iii) Artist must have given contribution in the field of Art & Culture/ should have worked in the field of Art & Culture to become eligible under this scheme.

(iv) Except the recipient of 'State Cultural Award' no artist shall be eligible under this scheme who has not attained the age of 58 years. (However, this condition can be relaxed by Task Force Committee in deserving cases).

(v) Artist must have given contribution in the field of Art & Culture/ should have worked in the field of Art & Culture to become eligible under this scheme.

(vi) Except the recipient of 'State Cultural Award' no artist shall be eligible under this scheme who has not attained the age of 58 years. (However, this condition can be relaxed by Task Force Committee in deserving cases).

(vii) Artist must have given contribution in the field of Art & Culture/ should have worked in the field of Art & Culture to become eligible under this scheme.

(viii) The income of the applicant artist should not exceed Rs. 25,000/- per annum. (However this clause shall not be applicable, where the applicant is recipient of 'State Cultural Award').

(ix) Number of cases to be sanctioned shall depend upon the availability of funds for every financial year.

5) *Nature and Quantum of Assistance.*- (i) An eligible artist shall be granted financial assistance to the extent of Rs. 1,250/- per month every year.

(ii) However, if recipient of State Cultural Award applies for financial assistance under this Scheme then he shall be entitled for Financial Assistance to the extent of Rs. 1,600/- per month every year.

6) *Procedure for application.*- (1) Director of Art & Culture shall release an advertisement on local daily newspapers thereby inviting applications from eligible applicants for availing benefit under this scheme.

2) The interested artist could apply to the Director of Art & Culture in prescribed proforma alongwith latest passport size photograph and following documents

(a) Attested photocopy of Birth certificate or school leaving certificate as proof of age. (In absence of both these documents, an affidavit sworn by the applicant certifying his birth date).

(b) Income certificate from competent authority.

(c) A resume of the applicant artist giving details of work done by the artist in the field of Art & Culture.

(d) References of two known persons or institutions working in respective field of Art & Culture.

3) If recipient of 'State Cultural Award' applies for this scheme then above documents shall not be necessary.

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7) *Constitution of Sub-Committee.*- For better implementation of this scheme, Government may constitute a Sub-Committee. Sub-Committee shall meet as and when required and shall consider all the applications received by the Director of Art & Culture. After careful scrutiny, the Sub-Committee shall select the names of eligible artists for financial assistance under this scheme and give its recommendations to the Director of Art & Culture.

8) *Disbursement Procedure.*- Once recommendations are received from the Sub-Committee, the Director of Art & Culture shall obtain Government approval to the names selected by the Sub-Committee for financial assistance under this scheme and disburse the amount to the eligible artist in the functions organized by the Department of Art & Culture or otherwise.

9) *Framing of Guidelines.*- For better implementation of this scheme Government may frame guidelines from time to time, if required.

10) *Relaxation.*- The Government is empowered to relax all or any of the clause provided in this scheme, if found deemed fit, for reasons to be recorded.

11) *Interpretation.*- If any question arises regarding interpretation of any clause, word, expression or entire scheme, then the decision about the interpretation shall lie with the Government.

12) *Redressal of Grievances.* - If any grievance arises, out of implementation of this scheme then, the Minister for Art & Culture shall hear and decide such matter and the decision of the Minister for Art & Culture in this regard shall be final.

This has been issued with the concurrence of Finance Department under their U. O. No. 2891 dated 18-8-2006.

By order and in the name of Governor of Goa.

M. V. Naik, Director of Art & Culture & ex-officio Jt. Secretary.

Panaji, 25th August, 2006.

Panaji, 29th March, 2012 (Chaitra 9, 1934)

SERIES I No. 52

OFFICIAL GAZETTE

GOVERNMENT OF GOA



PUBLISHED BY AUTHORITY

NOTE

GOVERNMENT OF GOA

Department of Education, Art & Culture

Directorate of Art & Culture

Amendment Notification

DAC/3/KS-AAES/2011/6379

Sub.: Amendment to Kala Sanman Scheme

Read: Kala Sanman Scheme published in Official Gazette, Series I No. 22 dated 31-8-2006 and Series II No. 27 dated 1-10-2009.

Whereas Government has notified the Scheme Kala Sanman on 1-10-2009 and the same is published in Official Gazette.

And whereas Government desires to amend the Scheme in public interest.

Now, therefore the Scheme is amended as under:

Clause 5(i) and 5(ii) of Kala Sanman Scheme "Notification 2006 & 2009" shall be read as under:

5(i) An eligible artist shall be granted financial assistance to the extent of Rs. 2500/- per month every year.

5(ii) The recipient of Goa State Cultural Award shall be entitled for monthly financial assistance throughout his/her life under this Scheme to the extent of Rs. 3200/- per month.

By order and in the name of the Governor of Goa.

Prasad Lolayekar, Director & ex officio Joint Secretary (Art & Culture).

Panaji, 26th March, 2012.

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Directorate of Art & Culture

Notification

DAC/COMPCELL/10-SCHEMES/2016-17/1037

Sub.: New notification of the scheme.

1. Read: "Kala Sanman Scheme, 2006" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

Whereas the Government has notified a "Kala Sanman Scheme, 2006" vide notification dated 15-04-2008, and published in the Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

And whereas Government desires to modify old scheme and notify new scheme with necessary changes.

Now, therefore the new scheme "Kala Sanman Scheme, 2006" is notified as under:—

The Government of Goa is pleased to frame the following scheme i.e.:—

1. *Short title and commencement.*— (i) This scheme shall be called "Kala Samman Scheme, 2016".

(ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2021.

2. *Introduction.*— The Government of Goa has designed this scheme, to grant financial assistance to eminent artists who are in indigent circumstances as token of respect to them in their contribution in the field of art & culture.

3. *Objectives.*— The objectives of the scheme are as follows:—

(i) To give financial support to the artists in indigent circumstances.

4. *Introduction.*— The Government of Goa has designed this scheme, to grant financial assistance to eminent artists who are in indigent circumstances as token of respect to them in their contribution in the field of art & culture.

5. *Objectives.*— The objectives of the scheme are as follows:—

(i) To give financial support to the artists in indigent circumstances.

(ii) To grant monthly financial assistance to the artists who are in indigent conditions to meet their daily needs.

(iii) To recognize the contribution of artists in the field of art & culture.

6. *Eligibility.*— (i) Any artist who is in indigent condition is eligible for assistance under this scheme.

(ii) Artist should attain the age of 60 years at the time of applying for the scheme.

(iii) Artist must have given contribution in the field of art & culture or should have worked in the field of art & culture to become eligible under this scheme.

(iv) The income of the applicant artist should not exceed Rs. 48,000/- per annum. (However this clause shall not be applicable, where the applicant is recipient of 'State Cultural Award').

(v) Number of cases to be sanctioned shall depend upon the availability of funds for every financial year.

7. *Nature and quantum of assistance.*— (i) An eligible artist shall be granted financial assistance to the extent of Rs. 2,500/- per month every year.

(ii) However, recipient of State Cultural Award shall be entitled for Financial Assistance to the extent of Rs. 3,200/- per month every year.

8. *Procedure for application.*— (1) Director of Art & Culture shall release an advertisement on local daily newspapers thereby inviting applications from eligible applicants for availing benefit under this scheme.

(2) The interested artist could apply to the Director of Art & Culture in prescribed proforma along with latest passport size photograph and following documents:

(a) Attested photocopy of Birth certificate or school leaving certificate as proof of age. In absence of both these documents, copy of Aadhar card or baptism certificate certifying his birth date. In case, the stated date of birth is false or incorrectly presented then the onus will lie on the applicant and action deemed fit will be taken against the applicant.

(b) Income certificate from competent authority.

(c) A resume of the applicant artist giving details of work done by the artist in the field of art & culture.

(d) References of two known persons or institutions working in respective field of art & culture.

9. *Constitution of Committee.*— For better implementation of this scheme, Government may constitute a Committee. Committee shall meet as and when required and shall consider all the applications received by the Director of Art & Culture. After careful scrutiny, the Committee shall select the names of eligible artists for financial assistance under this scheme and give its recommendations to the Director of Art & Culture.

10. *Disbursement procedure.*— On recommendations are received from the Committee, the Director of Art & Culture shall obtain Government approval to the names selected by the Committee for financial assistance under this scheme and disburse

the amount to the eligible artist in the functions organized by the Department of Art & Culture or otherwise.

11. *Framing of guidelines.*— For better implementation of this scheme Government may frame guidelines from time to time, if required.

12. *Relaxation.*— The Government is empowered to relax all or any of the clause provided in this scheme, if found deemed fit, for reasons to be recorded.

13. *Interpretation.*— If any question arises regarding interpretation of any clause, word, expression or entire scheme, then the decision about the interpretation shall lie with the Government.

14. *Redressal of grievances.*— If any grievance arises, out of implementation of this scheme then, the Minister for Art & Culture shall hear and decide such matter and the decision of the Minister for Art & Culture in this regard shall be final.

This has been issued with concurrence of Finance Department under their U. O. No. 1169/F dated 04-05-2016.

The earlier notification hereby stands repealed.

By order and in the name of Governor of Goa.

Sandhya Kamat, Director & ex officio Joint Secretary (Art & Culture).

Panaji, 12th May, 2016.

28/c

Department of Education, Art & Culture
Directorate of Art & Culture

Notification

DAC/IT CELL/24 SCHEMES/2019/
/20/PART FILE-I/756

Sub: Amendment to the Scheme.

- I. Read:- "Kala Samman Scheme, 2006" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015 & Series I No. 07 dated 19-05-2016.

Whereas the Government has notified a "Kala Samman Scheme, 2006" vide notification dated 15-04-2008, and published in the Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015 & Series I No. 07 dated 19-05-2016.

And whereas Government desires to amend Clause I (ii) of the "Kala Samman Scheme" in public interest.

Now therefore the Clause I (ii) of the "Kala Samman Scheme" is amended to read as under:

"I (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March 2024".

By order and in the name of the
Governor of Goa.

Sagun Velip, Director (Art & Culture) &
ex officio Joint Secretary.

Panaji, 14th June, 2021.

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27/c

Whereas the Government has notified a "Kalakar Kritadnyata Nidhi" vide notification dated 14-01-2009, and published in the Government Gazette, Series I No. 43 dated 22-01-2009, Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-201, Series I No. 3 dated 21-04-2016 & Series I No. 2 dated 13-04-2017.

And whereas Government desires to amend Clause 1 (ii) of the "Kalakar Kritadnyata Nidhi" in public interest.

Now therefore the Clause 1 (ii) of the "Kalakar Kritadnyata Nidhi" Scheme is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun R. Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/559

Sub.: Amendment to the Scheme.

1. Read:- "Scheme for Upliftment of Utsavi Rangabhumi of Goa" published in Official Gazette, Series I No. 06 dated 10-05-2018.

Whereas the Government has notified a "Scheme for Upliftment of Utsavi Rangabhumi of Goa" vide notification dated 10-05-2018 and published in the Government Gazette, Series I No. 6 dated 10-05-2018.

And whereas Government desires to amend Clause 1 (ii) of the "Scheme for Upliftment of Utsavi Rangabhumi of Goa" in public interest.

Now therefore the Clause 1 (ii) of the "Scheme for Upliftment of Utsavi Rangabhumi of Goa" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun R. Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/560

Sub.: Amendment to the Scheme.

1. Read:- "Kala Sanman Scheme, 2006" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015 & Series I No. 07 dated 19-05-2016.

Whereas the Government has notified a "Kala Sanman Scheme, 2006" vide notification dated 15-04-2008, and published in the Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015 & Series I No. 07 dated 19-05-2016.

And whereas Government desires to amend Clause 1 (ii) of the "Kala Samman Scheme" in public interest.

Now therefore the Clause 1 (ii) of the "Kala Samman Scheme" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Panaji, 24th December, 2015 (Pausa 3, 1937)

SERIES I No. 39

OFFICIAL GOVERNMENT OF GOA GAZETTE

PUBLISHED BY AUTHORITY

NOTE

There are two Extraordinary issues to the Official Gazette, Series I No. 38 dated 17-12-2015, as namely:-

(1) Extraordinary dated 18-12-2015 from pages 1245 to 1246 regarding Market Borrowing Programme of State Government 2015-16 — Not. No. 5-2-2015-Fin (DMU) from Department of Finance (Debt Management Division).

(2) Extraordinary (No. 2) dated 23-12-2015 from pages 1247 to 1248 regarding The Goa Municipalities (Amendment) Act, 2015— Not. No. 7/8/2015-LA from Department of Law & Judiciary (Legal Affairs Division).

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the eligible artist with 'Kala Gaurav Puraskar' (which shall include shawl, shrifal, certificate of appreciation and financial purse of Rs. 25,000/-).

9. *Framing of Guidelines.*— For better implementation of this scheme Government may frame guidelines from time to time, if required.

10. *Relaxation.*— The Government is empowered to relax all or any of the clause provided in this scheme, if found deemed fit, for reasons to be recorded.

11. *Interpretation.*— If any question arises regarding interpretation of any clause, word, expression or entire scheme, then the decision about the interpretation shall lie with the Government.

12. *Redressal of Grievances and Dispute.*— If any grievances arise out of implementation of this scheme then the Minister for Art & Culture shall hear and decide such matter and the decision of the Minister for Art & Culture in this regard shall be final.

This has been issued with concurrence of Finance department under their U. O. No. 14000/7/99 dated 16-10-2015.

The earlier notification hereby stands repealed.

By order and in the name of Governor of Goa.

Prasad Lolayekar, Director & ex officio Addl. Secretary (Art & Culture).

Panaji, 27th November, 2015.

Notification

DAC/CS-5/GOM-VIB/Scheme/2015-16/7986

Sub: New notification of the scheme.

Whereas the Government has notified a "Gomant Vibhushan Award" vide notification dated 17-11-2015.

Now, therefore the Government desires to notify the scheme "Gomant Vibhushan Award" as under:—

The Government of Goa is pleased to frame the following scheme i.e.

1. *Short title and commencement.*— (i) This scheme shall be called "Gomant Vibhushan Award".

2. *Introduction.*— Government of Goa, has designed this scheme in order to honour and recognize the Goan renowned personalities who have contributed for the distinguished and extraordinary achievements/services in any field of activities/disciplines such as art & culture, literature & education, sports, medicine, social work, civil services, public affairs, trade, science & engineering, industry, economics, philosophy, politics, or any other field at national & international level.

The Gomant Vibhushan Award shall be given once in two years.

3. *Objectives.*— (i) To honour the Goan origin personalities who have done admirable & exceptional work in their field.

(ii) To felicitate the Goan Personalities who made Goa proud by their achievements & reputation and brought recognition to Goa nationally & internationally.

4. *Eligibility.*— (i) The award seeks to recognize work of any distinction and is given for distinguished and exceptional achievements/services in all fields of activities/disciplines such as art & culture, literature & education, sports, medicine, social work, civil services, public affairs, trade, science & engineering, industry, economics, philosophy, politics, or any other field at national & international level.

(ii) All the persons who are of Goan origin, without distinction of race, occupation, position, age or sex are eligible for this award.

(iii) No award will be presented posthumously under this scheme. However, during the process of selection if death of such

artist occurs after recommendation of the name, then Task Force Committee may consider his name for "award", in such circumstances award will be presented posthumously.

(iv) No individual shall be eligible for second time to avail the benefit under this scheme.

5. *Nature and Quantum of Assistance.*— Eligible personality shall be honoured with a Memento, citation and financial purse to the extent of Rs. 5,00,000/- (Rupees five lakhs only).

6. *Procedure for receiving recommendations.*— The Department of Art & Culture shall invite recommendations by release of advertisement in local newspapers. The recommendations will be accepted sources like Chief Minister/Governor of Goa State, Ministers, Members of the Legislative Assembly, Members of Parliament, Government Departments of Goa and also private individuals, bodies etc. The committee constituted for the purpose of this scheme may suo-moto take cognizance of the life time achievement/contribution of the eminent personalities of Goan origin whose proposals are not received

7. *Committee.*— For better implementation of the scheme the Government shall constitute a Selection Committee under the Chairmanship of Chief Minister of Goa. Committee shall meet as and when required and shall consider the recommendation received as well as consider the names suo-moto at its own level and do selection of the "Gomant Vibhushan Awardee" and submit its recommendation to the Director of Art & Culture. The term of the committee shall be decided by the Government from time to time.

8. *Felicitaton programme.*— Once selection process is over, the Director of Art & Culture

shall obtain the acceptance of concerned personality to receive the "Gomant Vibhushan Award". After obtaining such acceptance from the respective personality, the Director of Art & Culture shall honour the personality by presenting Memento, certificate of appreciation and financial purse in the felicitation programme organized by the Department of Art & Culture after obtaining due approval of the Government.

9. *Framing of Guidelines.*— For better implementation of this scheme, Government may frame guidelines from time to time, if required.

10. *Relaxation.*— The Government is empowered to relax all or any clause provided in this scheme, if found deemed fit, for reasons to be recorded.

11. *Interpretation.*— If any question arises regarding interpretation of any clause, word, expression or entire scheme, then the decision about the interpretation shall lie with the Government.

12. *Redressal of Grievances and Dispute.*— If any Grievance arises out of implementation of this scheme then the Minister for Art & Culture shall hear and decide such matter and the decision of the Minister for Art & Culture in this regard shall be final.

This is issued with the concurrence of the Finance Department under their U. O. No. 3620/F dated 16-11-2015.

By order and in the name of Governor of Goa.

Prasad V. Lolayekar, Director & ex officio Addl. Secretary (Art & Culture).

Panaji, 9th December, 2015.

Panaji, 7th June, 2018 (Jyaistha 17, 1940)

SERIES I No. 10

OFFICIAL GOVERNMENT OF GOA GAZETTE

PUBLISHED BY AUTHORITY

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GOVERNMENT OF GOA

Department of Education, Art & Culture

Directorate of Art & Culture

Notification

DAC/CS-V/Amendment-GSCA/2018/1866

The Government of Goa is pleased to frame the following Scheme i.e.

1. *Short title and commencement.*— (i) This scheme shall be called "Goa State Cultural Award Scheme".

(ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2021.

2. *Introduction.*— The Government of Goa has designed this scheme, in order to honor the eminent personalities in the field of Art & Culture. The scheme intends to give recognition to the Goan artists par excellent

for their lifetime achievement and for their extra ordinary contribution to the field of Art & Culture in Goa.

3. *Objectives.*— The objectives of the scheme are as follows:—

(i) To honour the eminent personalities in the field of Art & Culture.

(ii) To felicitate the artists par excellence for their lifetime achievements.

(iii) To recognize and appreciate the artists par excellence as State Artist of Goa.

4. *Eligibility.*— (i) An individual artist who has completed 60 years of age and who has given extraordinary contribution to the field of art & culture at large and in his/her respective field of art in specific, shall be eligible to receive Goa State Cultural Award under this scheme.

(ii) An individual Goan artist to avail benefit under this scheme will have to have contributed in his/her respective field of art in Goa for minimum 10 years out of his/her entire career as a practicing artist.

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(iii) No person shall be eligible for second time to avail the benefit under this scheme.

(iv) No award will be presented posthumously under this scheme. However, during selection process if death of any artist occurs after recommendation of his name then Task Force Committee may consider his name for "award", in such circumstances award will be presented posthumously.

(v) Every year maximum 12 (Twelve) persons in the field of (1) Music, (2) Dance, (3) Drama/Theatre including Tiatr, (4) Performing Folk Art, (5) Fine Art & Craft, (6) Bhajan/Kirtan/Choir, (7) Film & associated Audio Visual Work of Art, (8) Overall contribution in the field of art & culture, (9) Literature, (10) (Creative) Photography shall be considered for presenting the State Cultural Awards under this scheme. However, if no eligible candidate is found in a particular category for any particular year, then no award shall be given in that particular category for that particular year.

5. *Nature of Assistance.*— Eligible artist shall be honored with a memento, shawl, sripthal, certificate of appreciation and financial purse to the extent of Rs. 1,00,000/- per individual and monthly financial assistance as provided under the scheme of Kala Samman. However, no assistance shall be paid to the dependent after the death of the artist. Further if the awardee is availing pension under any State Government or Central Government scheme, then, the awardee shall not be eligible for the financial assistance under the Kala Samman Scheme.

6. *Procedure of receiving recommendations.*— Every year the Department of Art & Culture shall release a press advertisement thereby inviting recommendations of the names for State Cultural Award under this scheme from eminent institutions, individuals working in the field of Art & Culture. No self-recommendation shall be accepted from the artist. Any type of canvassing/solicitation will lead to disqualification of the applicant. The Department of Art & Culture may also write to any institutions, individuals from the field,

to suggest/recommend the names for State Cultural Award, if required. The committee constituted for the purpose of this scheme may also *suo-moto* take cognizance of any individual artist who have lifetime achievement/contribution in the field of Art and consider his/her opinion for the recommendation of the artist for the award.

7. *Committee.*— For better implementation of the scheme, the Government shall constitute a committee of members who are recipient of Goa State Cultural Awards. Committee shall meet as and when required and shall consider the recommendations received as well as consider the names *suo-moto* at its own level and do selection of the artist category wise and submit its recommendations to the Director of Art & Culture. The term of one committee shall be for 3 years.

8. *Felicitation of Eligible Artists.*— Once recommendations are received from the committee, the Director of Art & Culture shall obtain the acceptance of concerned artist to receive the State Cultural Award. After obtaining such acceptance from the respective artist, the Director of Art & Culture shall honour the artist by presenting shawl, sripthal, memento, certificate of appreciation and financial purse of Rs. 1,00,000/- in the felicitation programme organized by the Department of Art & Culture after obtaining due approval of the Government. An eminent personality of National and International repute in the field of Art & Culture and Literature shall be invited for the Presentation Function. The awardee will also be provided financial assistance as provided under Kala Samman scheme.

9. *Framing of Guidelines.*— For better implementation of this scheme, Government may frame guidelines from time to time, if required.

10. *Relaxation.*— The Government is empowered to relax all or any of the clause provided in the scheme, if found deemed fit, for reasons to be recorded.

11. *Interpretation.*— If any questions arises regarding Interpretation of any clause, word, expression or entire scheme, then the decision about the Interpretation shall lie with the Government.

12. *Redressal of Grievances and Dispute.*— If any grievance arises, out of implementation of this scheme then, the Minister for Art & Culture shall hear and decide such matter and the decision of the Minister for Art and Culture in this regard shall be final.

This has been issued with the concurrence of Finance Department under the U. O. No. 1355/F dated 11-5-2018.

The earlier notification hereby stands repealed.

By order and in the name of Governor of Goa.

Gurudas P. Pilarnekar, Director & ex officio Joint Secretary (Art and Culture).

Panaji, 1st June, 2018.

◆◆◆
Department of Finance

Office of the Commissioner of Commercial Taxes

Notification

CCT/1-16/2018-19/862

In pursuance of Rules 2 and 9 of the Departmental Examination Rules published in the Official Gazette, Series I No. 5 dated 03-05-2018 vide Notification No. 6/17/83-Fin (R&C)/847 dated 24-04-2018, the Commissioner is pleased to notify 9th July, 2018 to 14th July, 2018 both days inclusive and 30th July, 2018 to 2nd August, 2018 both days inclusive, as the dates on which the Departmental Examination for the Members of the Ministerial Staff, working in the Department of Commercial Taxes, who are eligible for promotion to the post of Commercial Tax Inspector as per the Recruitment Rules.

The time and details of the Examination programme will be as follows:—

Sr. No.	Day and date	Time	Paper	Marks
1.	Monday 09-07-2018	02.30 p.m. to 05.30 p.m.	I The Goa GST Act, 2017, CGST Act, 2017, IGST Act, 2017, Rules, Notifications and Orders issued and The Goa Value Added Tax, 2005	100
2.	Tuesday 10-07-2018	02.30 p.m. to 4.00 p.m.	II Accounts (with books) & Office Procedure	50
3.	Wednesday 11-7-2018	02.30 p. m. to 5.30 p. m.	III Commercial Accounts	100
4.	Thursday 12-07-2018	02.30 p.m. to 04.00 p.m	IV PART I Scrutiny of Returns, Assessment, Internal Audit (theory and problems)	50
5.	Friday 13-07-2018	02.30 p.m. to 05.30 p.m.	V Business Law & Judicial Matters (open books)	100
6.	Saturday 14-07-2018	02.30 p.m. to 04.00 p.m.	IV PART II Computer Lab Work	50
7.	Monday 30-07-2018 to Thursday 02-08-2018 (In batches)	10.00 a.m. to 01.00 p.m. & 02.30 p.m. to 05.30 p.m.	VI Project Work	50

Dipak M. Bandekar, Commissioner of Commercial Taxes.

Panaji, 6th June, 2018.

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Validity

Reg. No. RNP/GOA/32/2024-2026

RNI No. GOAENG/2002/6410

Panaji, 6th June, 2024 (Jyaistha 16, 1946)

SERIES I No. 10

OFFICIAL GOVERNMENT OF GOA GAZETTE



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10. —do—	Not.- DAC/COMPCELL/10-SCHEMES/ /23-24/565	Amendment to the Scheme—Scheme to provide financial assistance to the publishers for publishing books of Goan Authors.	317
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12. —do—	Not.- DAC/COMPCELL/10-SCHEMES/ /23-24/567	Amendment to the Scheme—D. D. Kosambi Research Fellowship Scheme.	318
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Suggestions are welcomed on e-mail: dir-gpps.goa@nic.in

G

19/C

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/566

Sub.: Amendment to the Scheme.

- 1. Read:- "Goa State Cultural Awards" published in Official Gazette, Series I No. 22 dated 31-08-2006, Series II No. 27 dated 01-10-2009 & Series I No. 13 dated 28-06-2012.

Whereas the Government has notified a "Goa State Cultural Awards" vide notification dated 25-08-2006, 18-09-2009 & 08-06-2012, and published in the Government Gazette, Series I No. 22 dated 31-08-2006, Series II No. 27 dated 01-10-2009 & Series I No. 13 dated 28-06-2012.

And whereas Government desires to amend Clause 1 (ii) of the "Goa State Cultural Awards" in public interest.

Now therefore the Clause 1 (ii) of the "Goa State Cultural Awards" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/567

Sub.: Amendment to the Scheme.

- 1. Read:- "D. D. Kosambi Research Fellowship Scheme" published in Official Gazette, Series I No. 43 dated 22-01-2009.

Whereas the Government has notified a "D. D. Kosambi Research Fellowship Scheme" vide notification dated 14-01-2009, and published in the Government Gazette, Series I No. 43 dated 22-01-2009.

And whereas Government desires to amend Clause 1 (ii) of the "D. D. Kosambi Research Fellowship Scheme" in public interest.

Now therefore the Clause 1 (ii) of the "D. D. Kosambi Research Fellowship Scheme" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun R. Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/568

Sub.: Amendment to the Scheme.

- 1. Read:- "Scheme to provide Grant in Aid to Cultural Organization" published in Official Gazette, Series I No. 5 dated 02-05-2008, Series I No. 18 dated 31-07-2014, Series I No. 15 dated 09-07-2015, Series I No. 3 dated 21-04-2016 & Series I No. 2 dated 13-04-2017.

Whereas the Government has notified a "Scheme to provide Grant in Aid to Cultural Organization" vide notification dated

Panaji, 10th May 2018 (Vaisakha 20, 1940)

SERIES I No. 6

OFFICIAL GAZETTE



GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

NOTE

There are two Extraordinary issues to the Official Gazette, Series I No. 5 dated 3-5-2018 namely:-

(1) Extraordinary dated 4-5-2018 from pages 395 to 402 from Department of Finance (Revenue and Control Division) Not. No. 38/1/2017-Fin(R&C)(57) regarding Amendment of Goa Goods and Services Tax Rules, 2018 & Notification No. 21/5/2018-HD(G)/1362 regarding Amendment to the Goa, Daman & Diu Public Gambling Act, 1976 from Department of Home (Home—General Division).

(2) Extraordinary (No. 2) dated 4-5-2018 from pages 403 to 594 Not. No. 8-4-2013/ELEC/103 regarding specification of names of recognised National & State Parties & list of free symbols from Department of Elections (Chief Electoral Officer).

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g. —do—	Not.- DAC/CS-V/Amendment- YSP/2018/1195	Yuva Srujan Puraskar (Navsarjan Chetana Puraskar) Scheme.	605
h. —do—	Not.- DAC/GIA/SG/SCHEME/ /2018-19/1228	Scheme to provide Special Financial Grant for Organizing Cultural Events, 2006.	607
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2. Industries Under Secretary	Ord.- 8/3/2018-IND/9/147	Extension of validity period for Preferential Purchase Scheme.	609

Department of Education, Art & Culture

Directorate of Art & Culture

Notification

DAC/CS4/SA/Scholarship/2018-19/877

Sub.: Amendment to the Scheme

1. Read:- "Scheme to provide Scholarship to students seeking education outside Goa in any field of Art & Culture" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

Whereas the Government has notified a "Scheme to provide Scholarship to students seeking education outside Goa in any field of Art & Culture" vide notification dated 15-4-2008, and published in the Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

And whereas Government desires to amend the said scheme by substituting the word "Scholarship" by the word "assistance", wherever appearing in the scheme.

Now therefore the "Scheme to provide assistance to students seeking education



SERIES I No. 6

This has been issued with the concurrence of Finance Department under their U. O. No. 1400048430 dated 11-4-2018.

The earlier notification hereby stands repealed.

By order and in the name of Governor of Goa.

Gurudas P. Pilarnekar, Director and ex officio Joint Secretary (Art and Culture).

Panaji, 7th May, 2018.

Amendment

DAC/CSV-Amendment-YSP/2018/1194

Sub: 'Amendment to Yuva Srujan Puraskar (Nav-Sarjan Chetana Puraskar) Scheme'.

Read: "Yuva Srujan Puraskar" published in Official Gazette, Series I No. 5 dated 02-05-2008, Series I No. 33 dated 15-11-2012, Series I No. 18 dated 31-7-2014 Series I No. 15 dated 9-7-2015.

Whereas the Government has notified the scheme on 15-04-2008 & 12-11-2012, and published the same in the Official Gazette, Series I No. 33 dated 15-11-2012, Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

And whereas Government desires to further amend Clause 6 & 7 of the Yuva Srujan Puraskar (Nav-Sarjan Chetana Puraskar) scheme in public interest.

Now therefore Clause 6 & 7 of "Yuva Srujan Puraskar (Nav-Sarjan Chetana Puraskar) scheme" is amended to be read as under:

6. *Procedure of Assistance.*— Every year the Department of Art & Culture shall release a press advertisement thereby inviting recommendations of the names for Yuva Srujan Puraskar under this scheme from eminent institutions, individuals working in the field of Art & Culture. The Department of

Art & Culture may also write to any institutions, individuals from the field, to suggest/recommend the names for Yuva Srujan Puraskar, if required. The committee constituted for the purpose of this scheme may also suo-moto take cognizance of outstanding achievement/contribution in the field of art of any individual artist and consider his/her name suo-moto, Awardees shall be selected by the committee and not through self-recommendations. The term of the committee shall be for 3 years.

7. *Felicitations Programme.*— Once recommendations are received from the committee, the Director of Art & Culture shall obtain the acceptance of concerned artist to receive the Yuva Srujan Puraskar. After obtaining such acceptance from the respective artist the Director of Art & Culture shall honour the artist by presenting memento, certificate of appreciation and financial purse in the felicitations programme organized by the Department of Art & Culture after obtaining due approval of the Government.

This has been issued with the concurrence of Finance Department under the U. O. No. 1067/F dated 9-04-2018.

By order and in the name of Governor of Goa.

Gurudas P. Pilarnekar, Director & ex officio Joint Secretary (Art and Culture).

Panaji, 4th May, 2018.

Department of Industries

Order

8/3/2018-IND/9/147

- Ref.: (1) Order No. 3/3/98-IND-Part-III dated 8-12-2016.
 (2) Order No. 3/3/98-IND-Part-III dated 20-07-2017.
 (3) Order No. 3/3/98-IND-Part-III 353 dated 11-12-2017.

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Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-7-2014 & Series I No. 15 dated 09-07-2015.

And whereas Government desires to amend Clause 1 (ii) of the "Scheme to provide assistance to students seeking education outside Goa in any field of Art & Culture" in public interest.

Now therefore the Clause 1 (ii) of the "Scheme to provide assistance to students seeking education outside Goa in any field of Art & Culture" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/564

Sub.: Amendment to the Scheme.

1. Read:- "Yuva Srujan Puraskar" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 33 dated 15-11-2012.

Whereas the Government has notified a "Yuva Srujan Puraskar" vide notification dated 15-04-2008 & 12-11-2012, and published in the Government Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 33 dated 15-11-2012.

And whereas Government desires to amend Clause 1 (ii) of the "Yuva Srujan Puraskar" in public interest.

Now therefore the Clause 1 (ii) of the "Yuva Srujan Puraskar" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official

Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/565

Sub.: Amendment to the Scheme.

1. Read:- "Scheme to provide financial assistance to the publishers for publishing books of Goan Authors" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014.

Whereas the Government has notified a "Scheme to provide financial assistance to Goan Authors and Publishers" vide notification dated 15-04-2008, and published in the Government Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014.

And whereas Government desires to amend Clause 1 (ii) of the "Scheme to provide financial assistance to the publishers for publishing books of Goan Authors" in public interest.

Now therefore the Clause 1 (ii) of the "Scheme to provide financial assistance to the publishers for publishing books of Goan Authors" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Panaji, 10th May 2018 (Vaisakha 20, 1940)

SERIES I No. 6

OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

NOTE

There are two Extraordinary issues to the Official Gazette, Series I No. 5 dated 3-5-2018 namely:-

(1) Extraordinary dated 4-5-2018 from pages 395 to 402 from Department of Finance (Revenue and Control Division) Not. No. 38/1/2017-Fin(R&C)(57) regarding Amendment of Goa Goods and Services Tax Rules, 2018 & Notification No. 21/5/2018-HD(G)/1362 regarding Amendment to the Goa, Daman & Diu Public Gambling Act, 1976 from Department of Home (Home—General Division).

(2) Extraordinary (No. 2) dated 4-5-2018 from pages 403 to 594 Not. No. 8-4-2013/ELEC/103 regarding specification of names of recognised National & State Parties & list of free symbols from Department of Elections (Chief Electoral Officer).

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b. —do—	Not.- DAC/CS4/SA/Scholarship/ /2018-19/877	Scheme to provide Assistance to students seeking education outside Goa.	596
c. —do—	—	Scheme to provide financial assistance to the publishers for publishing books of Goan authors.	598
d. —do—	—	Scheme to Kala Gaurav Puraskar.	600
e. —do—	Not.- DAC/CS-III/Amnd.Schm. D.D.K.R.F Scheme/2018/1199	Amendment to D. D. Kosambi Research Fellowship Scheme.	601
f. —do—	Not.- DAC/CS-III/AMD-GUR/ /2018/1200	Scheme for Upliftment of Utsavi Rangabhumi of Goa.	603
g. —do—	Not.- DAC/CS-V/Amendment- YSP/2018/1195	Yuva Srujan Puraskar (Navsarjan Chetana Puraskar) Scheme.	605
h. —do—	Not.- DAC/GIA/SG/SCHEME/ /2018-19/1228	Scheme to provide Special Financial Grant for Organizing Cultural Events, 2006.	607
i. —do—	Not.- DAC/CS-V/Amendment- YSP/2018/1194	Amendment to Yuva Srujan Puraskar (Nav-Sarjan Chetana Puraskar) Scheme.	609
2. Industries Under Secretary	Ord.- 8/3/2018-IND/9/147	Extension of validity period for Preferential Purchase Scheme.	609

Department of Education, Art & Culture

Directorate of Art & Culture

Notification

DAC/CS4/SA/Scholarship/2018-19/877

Sub.: Amendment to the Scheme

1. Read:- "Scheme to provide Scholarship to students seeking education outside Goa in any field of Art & Culture" published in Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

Whereas the Government has notified a "Scheme to provide Scholarship to students seeking education outside Goa in any field of Art & Culture" vide notification dated 15-4-2008, and published in the Official Gazette, Series I No. 5 dated 02-05-2008 & Series I No. 18 dated 31-07-2014 & Series I No. 15 dated 09-07-2015.

And whereas Government desires to amend the said scheme by substituting the word "Scholarship" by the word "assistance", wherever appearing in the scheme.

Now therefore the "Scheme to provide assistance to students seeking education

Notification

1. *Short title and commencement.*— (i) This scheme shall be called "Kala Gaurav Puraskar Scheme".

(ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force up to 31st March, 2021.

2. *Introduction.*— Artist working in the field of Art and Culture who have given out outstanding contribution in their respective field of art, need to be felicitated and their contribution needs to be recognized, therefore Government of Goa has designed this scheme so as to felicitate such artists who have given substantial contribution in the field of art and culture.

3. *Objectives.*— The objectives of the scheme are as follows:—

(i) To give state recognition to those artists who have given substantial contribution in the field of Art and Culture.

(ii) To felicitate the artists for their life time achievement in the field of Art and Culture.

(iii) To recognize and appreciate the age old talent of the artists.

4. *Eligibility.*— (i) An individual artist who is 60 years of age and who has given substantial contribution in his/her respective field of art shall be eligible to receive Kala Gaurav Puraskar Scheme.

(ii) An individual Goan artist, to avail benefit under this scheme, should have contributed in his/her respective field of art in Goa for minimum 10 years out of his/her total entire career as a practising artist.

(iii) Recipient of State Cultural Award shall not be eligible under the Kala Gaurav Puraskar Scheme. Also if the beneficiaries of Kala Gaurav Puraskar Scheme fulfils the criteria of

Kala Sanman Scheme, he/she shall be eligible to apply under Kala Sanman Scheme and Kala Sanman beneficiary can also avail benefit of Kala Gaurav Puraskar if he/she fulfils the criteria set for Kala Gaurav Puraskar Scheme.

(iv) To avail the benefit under the scheme no individual shall be eligible for the second time.

5. *Nature of Assistance.*— Eligible artist shall be felicitated with *shaw*, *Shrifal*, a certificate of appreciation and financial purse to the extent of Rs. 25,000/- per individual. Every year maximum of 30 cases shall be considered as per availability of funds.

6. *Procedure for receiving recommendations.*— Every year the Department of Art and Culture shall release a press advertisement on local dailies thereby inviting recommendation of names for Kala Gaurav Puraskar under this scheme from eminent institutions, individual working in the field. The Department of Art and Culture may also write to any institutions, individual from the field to suggest/recommend the names of Kala Gaurav Puraskar, if required. The committee constituted for the purpose of this scheme may *suo-moto* take cognizance of any artist who has lifetime contribution in the respective field of art and consider his/her opinion for the recommendation of the artist for the award.

7. *Committee.*— For better implementation of this scheme, Government shall constitute a committee. Committee shall meet as and when required and shall consider names of the artists for Kala Gaurav Puraskar under this scheme, for that particular year after scrutinizing the recommendations received from the various individual/institutions as well as names *suo-moto* considered by the committee. After scrutiny and selection of the artists, Committee shall submit its recommendations to the Director of Art & Culture.

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Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/561

Sub.: Amendment to the Scheme.

1. Read:- "Kala Gaurav Puraskar Scheme" published in Official Gazette, Series I No. 22 dated 31-08-2006, Series I No. 5 dated 02-05-2008 & Series I No. 13 dated 28-06-2012.

Whereas the Government has notified a "Kala Gaurav Puraskar Scheme" vide notification dated 25-08-2006, 15-03-2008 & 08-06-2012, and published in the Government Gazette, Series I No. 22 dated 31-08-2006, Series I No. 5 dated 02-05-2008 & Series I No. 13 dated 28-06-2012 .

And whereas Government desires to amend Clause 1 (ii) of the "Kala Gaurav Puraskar Scheme" in public interest.

Now therefore the Clause 1 (ii) of the "Kala Gaurav Puraskar Scheme" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/562

Sub.: Amendment to the Scheme.

1. Read:- "State Cultural Award for institution for outstanding performance in the field of Art & Culture" published in Official Gazette, Series I No. 22 dated 31-08-2006, Series II No. 27 dated 01-10-2009 & Series I No. 13 dated 28-06-2012.

Whereas the Government has notified a "State Cultural Award for institution for outstanding performance in the field of Art & Culture" vide notification dated 25-08-2006, 18-09-2009 & 08-06-2012, and published in the Government Gazette, Series I No. 22 dated 31-08-2006, Series II No. 27 dated 01-10-2009 & Series I No. 13 dated 28-06-2012.

And whereas Government desires to amend Clause 1 (ii) of the "State Cultural Award for institution for outstanding performance in the field of Art & Culture" in public interest.

Now therefore the Clause 1 (ii) of the "State Cultural Award for institution for outstanding performance in the field of Art & Culture" is amended to read as under:

"1 (ii) This scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force upto 31st March, 2025".

By order and in the name of the Governor of Goa.

Sagun Velip, Director of Art & Culture & ex officio Joint Secretary.

Panaji, 24th May, 2024.

Notification

DAC/COMPCELL/10-SCHEMES/
/23-24/563

Sub.: Amendment to the Scheme.

1. Read:- "Scheme to provide assistance to students seeking education outside Goa in any field of Art & Culture" published in Official Gazette, Series I No. 5 dated 02-05-2008, Series I No. 18 dated 31-7-2014 & Series I No. 15 dated 09-07-2015.

Whereas the Government has notified a "Scheme to provide Scholarship to students seeking education outside Goa in any field of Art & Culture" vide notification dated 15-04-2008, and published in the Government

Panaji, 4th July, 2024 (Ashadha 13, 1946)

SERIES I No. 14

OFFICIAL GAZETTE

GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

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GOVERNMENT OF GOA

Department of Education, Art and Culture
Directorate of Art and Culture

Notification

DAC/CS III/KGP-Amend/2023-24/955

Sub.: Amendment to the "Kala Gaurav
Puraskar" Scheme.

1. Read:- "Kala Gaurav Puraskar" Scheme
published in Official Gazette, Series I
No. 22 dated 31-08-2006, Series I
No. 5 dated 02-05-2008 & Series I
No. 13 dated 28-06-2012.

Whereas the Government has notified a
"Kala Gaurav Puraskar" Scheme vide
notification dated 25-08-2006, 15-03-2008 &
08-06-2012 and published in the Official
Gazette, Series I No. 22 dated 31-08-2006,

Series I No. 5 dated 02-05-2008 & Series I
No. 13 dated 28-06-2012.

And whereas Government desires to
amend Clause 5 of the "Kala Gaurav
Puraskar" Scheme in public interest.

Now therefore the clause 5 of the "Kala
Gaurav Puraskar" Scheme is amended to be
read as under:

"5. *Nature of assistance.*— Eligible artist
shall be felicitated with shawl, shrifal, a
certificate of appreciation and financial purse
to the extent of Rs. 25,000/- per individual.
Every year maximum of 20 cases shall be
considered as per availability of funds."

By order and in the name of the
Governor of Goa.

Sagun Velip, Director of Art & Culture &
ex officio Joint Secretary.

Panaji, 26th June, 2024.

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